

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 134(ND)/2011
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President


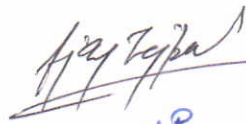
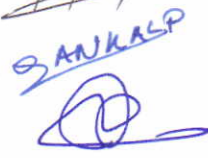


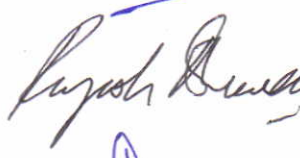

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2016

NAME OF THE COMPANY: M/s. KSK Energy Company Pvt. Ltd.
Vs.
M/s. Athena Projects Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	R. SANKARANARAYANAN	ADVOCATE	For Petitioner	
2.	BINA GUPTA			
3.	Abhay Anand Jena			
4.	AJAY TEJAL, ADVOCATE	RESPONDENT No. 3		
5.	SANKALP JAIN, Adv.		For Respondent No. 7	
6.	TARUN JAIN (Adv)		FOR R-2 & R-16	
7.	ANURUP GUPTA (Adv)		FOR R-1, 5 & 8	
8.	Rajesh Bhargava, Adv.		For R-4	
9.	Anumeha Verma, Adv.		For R-11	

P.T.O.

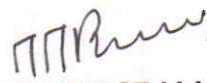
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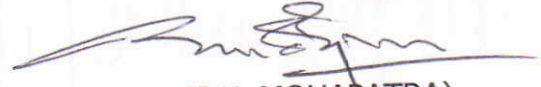
Learned counsel for Respondents No. 1, 5 & 9 have already filed reply and even rejoinder to the replies filed by Respondent Nos. 1 & 5 have been filed. Learned counsel for Respondent No. 3 undertakes to file reply today itself and a copy of the reply has already been handed over to the learned counsel for the petitioner.

2. Learned counsel for Respondent no. 7 states that reply has already been filed. Learned counsel for the petitioner, however, states that reply has not been filed in the main petition.

3. Further request has been made by the learned counsels for the rest of the respondents for filing of reply. One last opportunity is granted to all the rest of the respondents to file reply within two weeks with a copy in advance to the learned counsel for the petitioner. If the reply is not filed within the time granted, then the matter shall proceed without reply. Rejoinder, if any, be filed within two weeks thereafter.

List for further consideration on 19.10.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

17.9.2016
(P.K. SUD)